

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP(IB) No. 269/Chd/Hry/2023

**IN THE MATTER OF:**

Nita Jha

...Petitioner

Vs.

Deutsche Bank AG

...Respondent

**Under Section:** 94, IBC 2016

**Order delivered on 29.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. G.S. Sarin, PCS

For the RP : Mr. Tanveer Illahi, RP in person.

For the Financial Creditors : None

**ORDER**

It is stated by learned counsel for the petitioner that Respondent-Deutsche Bank AG and other creditors i.e. IIFL Finance Limited and Punjab National Bank have been issued notice through email but no notice has been given physically. So, learned counsel for the petitioner is directed to collect dasti notice from the Registry and serve the same upon the Branch Managers concerned within one week and file Affidavit of service within two days thereafter. List the matter on 08.05.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM